

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 172/TT/2018**

Subject : Petition for approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for the determination of the transmission tariff from the Date of Commercial Operation (COD) to 31.3.2019 for the transmission assets under the Transmission System associated with "Green Energy Corridors: Inter State Transmission Scheme (ISTS) – Part A" in the Northern and Southern Regions.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Others

Date of Hearing : **18.6.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, PGCIL  
Ms. Namrata Saraogi, Advocate, PGCIL  
Ms. Rupinder Kaur, Advocate, PGCIL  
Shri S. Vallinayagam, Advocate, TNPDC  
Ms. Bhavya Arora, Advocate, TNPDC  
Shri Mohit K. Mudgal, Advocate, BRPL  
Shri Sachin Dubey, Advocate, BRPL  
Shri Zafrul Hasan, PGCIL  
Shri Angaru Naresh Kumar, PGCIL  
Shri Raman Singh, PGCIL  
Shri Vijay G., PGCIL  
Shri Arjun Malhotra, PGCIL  
Shri Yatin Kalra, PGCIL  
Shri Ashish Alankar, PGCIL

**Record of Proceedings**

The matter was heard through a virtual hearing.

2. At the outset, the learned counsels for the Petitioner submitted that the present matter is being reconsidered on the limited issue of time over-run of 383 days,



pursuant to the Appellate Tribunal for Electricity's (APTEL's) judgment dated 27.10.2022 in Appeal No. 359 of 2019.

3. The learned counsels for BSES Rajdhani Power Limited (BRPL) and Tamil Nadu Power Distribution Corporation Limited (TNPDC) sought some time to file their respective written submissions.

4. After the hearing, the Commission directed the Respondents, including BRPL and TNPDC, to file their written submissions, if any, within ten days, with an advance copy to the Petitioner, who may file its counter written submissions, if any, within seven days thereafter.

5. The Petition will be listed for hearing on **23.7.2026**.

**By order of the Commission**

**sd/-  
(T. D. Pant)  
Joint Chief (Law)**

